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SLP(Crl.)No. 978 OF 2003
ITEM No.30

Court No. 8

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 978/2003

(From the judgement and order dated 14/08/2002 in CRLA 1956/81
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

STATE OF U.P.

Petitioner (s)

VERSUS

RAMA KANT & ORS.

Respondent (s)

Date : 28/11/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s)

Mr. Ravi Prakash Mehrotra, Adv.
Ms. Deepthi R.Mehrotra, Adv.
Ms. Reena Singh, Adv.
Mr. Garvesh Kabra, Adv.

For Respondent (s)

Mr. Anil Kumar Gupta-II, Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner, the matter is adjourned for four weeks for filing rejoinder affidavit.

(K.K.Chawla)
Court Master

(Jasbir Singh)
Court Master